

(16)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
HYDERABAD

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OA No. 279/93

Date of judgement: 8-4-93.

Between

Shri Ch. Devadas : Applicant

And

1. The Union of India  
represented by its Secretary,  
Ministry of Home Affairs,  
Dept. of Personnel & Training,  
New Delhi.
2. The Union Public Service Commission,  
represented by its Secretary,  
New Delhi.
3. The Government of Andhra Pradesh  
General Administration Department,  
Secretariat, Hyderabad.
4. The Secretary to Government,  
Revenue (Ser.I), Department,  
Secretariat, Hyderabad.

COUNSEL FOR THE APPLICANT : Shri Vijaya Kumar

COUNSEL FOR THE RESPONDENTS : Shri N.R. Devaraj.

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CORAM

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Hon'ble Shri R. Balasubramanian, Member (Admn.)

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(Judgement of the divn. bench delivered by Justice Shri  
V. Neeladri Rao (Vice Chairman)

Heard Shri Vijaya Kumar, learned counsel for the  
applicant, Shri N.R. Devaraj, learned counsel for the  
Central Govt. and also Shri D. Panduranga Reddy, learned  
Standing counsel for A.P. State Govt.

The applicant is now working as District Revenue  
officer, Ranga Reddy District. This application was filed  
praying for a declaration that the action of the respondents  
in not including the name of the applicant in the list of  
year 1992-93 is illegal, arbitrary and violates of articles

14 & 16 of the Constitution of India.

(18)

The applicant was confirmed in the category of Tahsildar in 1974, <sup>he</sup> but is not yet confirmed in the post of Dy. Collector. Unless one is confirmed in the post of Dy. Collector, his name cannot be considered for confirmation to I.A.S. Hence in view of the facts existing as on to-day, the applicant is not entitled for the relief as claimed. Accordingly this OA is dismissed at the admission stage itself with no costs.

*NR*

(V. Neeladri Rao)  
Vice-Chairman

*R. Balasubramanian*

(R. Balasubramanian)  
Member (Admn.)

(Open Court dictation)

Dated 8th April, 1993.

*8/4/93*  
Deputy Registrar (J)

NS

To

1. The Secretary, Union of India,  
Ministry of Home Affairs, Dept. of Personnel & Training,  
New Delhi.
2. The Secretary, U.P.S.C. New Delhi.
3. The Chief Secretary, Govt. of A.P.,  
General Administration Department, Secretariat, Hyderabad.
4. The Secretary to Government, Revenue (Ser.I)  
Department, Secretariat, Hyderabad.
5. A.P.A.T.A.M.C. Assessor Advocate
6. One copy to Mr. N.R. Devraj, Sr.CGSC.CAT.Hyd.
7. One copy to Library, CAT.Hyd.
8. One spare copy.

pvm

*2/4/93*  
*✓*

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR.JUSTICE V.NEELADRI RAO  
VICE CHAIRMAN

AND

THE HON'BLE MR.R.BALASUBRAMANIAN :  
MEMBER(ADMN)

AND

THE HON'BLE MR.T.CHANDRASEKHAR  
REDDY : MEMBER(JUDL)

ORDER/JUDGMENT

R.P./ C.P/M.A.No.

in

O.A.No. 279/93.

T.A.No.

(W.P.No )

issued.

Allowed.

Disposed of with directions

Dismissed as withdrawn.

Dismissed

Dismissed for default.

Ordered/Rejected.

No order as to costs.

PVIII

